Office note as to Serial action (if are) Order with Signature No of Date of Order taken on of Order Heard Shri R.Behera, learned 5 19.1.95. counsel for the applicant. In O.A. 223 of 1994 direction was issued to consider the applicant's case for the post of 10/11/94 E.D.B.P.M. m in any of the Branch Post Offices, along with other applicants, for such posts and if found suitable, be offered an appointment as E.D.B.P.M. The respondents have considered his case in compliance with the above direction. But the applicant is said to have been W 8 found unsuitable for the post of 6(020) E.D.B.P.M. To that extent direction contained in the earlier Original application can be regarded as having been complied with and there is no further aspect relating to earlier judgment. The applicant has come up with a prayer in the present original application for appointment as E.D. Packer, E.D. Delivery Agent or E.D. Mail Carrier or E.D.B.P.M. The entire basis of his

prayer is experience he has gained

for 42 years as E.D.B.P.M., Jaganathpur

applicant may now make a representation

to the Chief Post Master General, Orissa

prayer considered for appointment in any

Circle, Bhubaneswar, who willhave his

E.D.B.O. between 1982-and 1986. The

Date of Order

Order with Signature

Office note as to action (if any) taken on order

Order dt.19.1.95 contd.

> of the posts mentioned above under Bhubaneswar Region, surject to his suitability.

- Thus, the O.A. is disposed of at the admission stage.
- Shri Askk Ashok Kumar Misra. learned Senior Standing Counsel (Central) W & A D. was heard in the matter,

C. 04.20 dt-11.11.94

Notice may be issued opp. parties by Regd Post

14-11-94.

Mr. Ashok Mishor has appeared behalf & appl bargier pried conster not too parguer orders. Rathe 1/12

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